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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 31.10.2025**

+ W.P.(C) 16592/2025 & CM APPL. 67992/2025

AMIT URF BHIMA

.....Petitioner

Through: Mr. Kamlesh Kumar Mishra, Mr. Piyush Kr. Singh, Ms. Pooja, Mr. M. Devendran, Ms. Renu, Ms. Mansi and Mr. Pratik Raj, Advs.

versus

MUNICIPAL CORPORATION OF DELHI AND
ANR.

.....Respondents

Through: Mr. Tushar Ssannu, SC with Mr. Parveen Bansal and Mr. Saurabh Pandey, Advs. for MCD

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J. (Oral):

1. The present writ petition has been filed seeking directions to the respondents to grant necessary permission for organizing 'Maa Bhagwati Jagran' near the *Foot Over Bridge, In-Gate, Bus Depot, Delhi* on Saturday, i.e., 01st November, 2025.
2. Learned counsel appearing for the petitioner submits that the said Jagran is being conducted for the past several years in the same place. He submits that a letter dated 08th October, 2025 was duly written to the Municipal Corporation of Delhi ("MCD") for granting the requisite permission for holding the Jagran at the place in question. However, no such reply/permission has been received from the MCD.



3. Learned counsel appearing for the petitioner further submits that the petitioner has already obtained No Objection Certificate (“NOC”)/approval from the Delhi Fire Services on 24th October, 2025, as well as from the Delhi Traffic Police on 14th October, 2025.
4. Further, learned counsel appearing for the petitioner also relies upon an earlier order dated 11th November, 2022, passed by this Court in *W.P.(C) 15536/2022*, titled as “*Mahila Hawkers Welfare Association Versus Commissioner of Police & Ors.*”, wherein, similar permission was granted to the petitioner.
5. Responding to the present writ petition, learned counsel appearing for the MCD submits that though in previous orders, Jagran may have been conducted from the area in question, but now there exists Rapid Metro Station, Anand Vihar, ISBT, Anand Vihar Metro Station and Kaushambi Bus Depot, which are operating nearby.
6. He, thus, submits that on account of the above public transportation utilities, there is usually a lot of crowd in this area. Hence, such permission sought by the petitioner may cause an unwanted incident/accident due to heavy crowd in the area.
7. He further submits that the MCD Community Halls can be booked for the religious purpose.
8. Having heard learned counsels appearing for the parties, this Court notes that *vide* letter dated 24th October, 2025, the Delhi Fire Service has already granted permission to the petitioner in the following manner:



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ANNEXURE P-3
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEADQUARTERS: DELHI FIRE SERVICE: NEW DELHI - 110001

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No. F.6/DFS/MS/2025/CPI/ 870

Dated: 24/10/2025

To,

Sh. Amit Kumar (Bheema),
Mahila Hokers Welfare Association (Regd.),
789, Scooter Market,
Jheel Khurenja, Delhi-110051

Subject: Regarding grant of Casual Performance License to hold/organize "Maa Bhagwati Jagran" at Anand Vihar Foot Over Bridge, Near In Gate, Bus Depot, Delhi on 01.11.2025.

Sir,

With reference to letter no. 00194 dated 24.09.2025 on the subject cited above; it is informed that in case pandal is erected at site, the same shall be in accordance with the provisions of The Delhi Fire Service Act, 2007 and The Delhi Fire Service Rules, 2010. Fire prevention and fire safety measures in the Pandals to be self regulatory and shall include access to pandal, open space around the pandal, distance from medium and high voltage electrical wires and hazardous installations, means of exits, material of construction, first-aid fire fighting arrangements, water storage for fire fighting, electrical wiring, availability of trained fire fighting staff in accordance with IS 8758 and National Building Code of India published by Bureau of Indian Standards, New Delhi. The section 26 (2) of the Act 2007 read with Rule 30 provides that the erector of the pandal shall display a declaration in the prescribed format as per form "D" at a prominent place in the pandal. Under section 26 (4) of the Act, any erector of a pandal who falsely declares that he has complied with the prescribed fire prevention and fire safety measures in the Pandal, shall be deemed to have committed an offence punishable under section 52 of the Act. Accordingly, the above said programme may be allowed. However, following conditions shall always be adhered to:

1. Trained fire personnel shall always be available at the site during function.
2. All exits should always be clear and there should be no obstruction in the exits / entrance gate.
3. No special effects creating fire / crackers should be used at site.
4. LPG/Open flame should not be used for preparation of foods / stalls in the premises.

Any loss of life and property due to not following the above said conditions, the management / organization shall be responsible solely.

Yours faithfully,

Divisional Officer (FPW)
Delhi Fire Service

Copy to:

1. Divisional Officer

9. Further, *vide* letter dated 14th October, 2025, the Delhi Traffic Police has also granted approval to the petitioner, in the following manner:



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OFFICE OF THE DY. COMMISSIONER OF POLICE: TRAFFIC, EASTERN RANGE, FIRST FLOOR, PS- SHAKARPUR, DELHI-110092

No. 981/SO/DCP/Traffic, Eastern Range, Delhi dated the 14/10/2025

To

Sh. Amit Kumar or Bhima(Pradhan),
Mahila Hawkers Welfare Association
R/O C-1/384, Gali No-19 Harsh Vihar, Delhi-110093

Subject: Regarding NOC for "Maa Bhagwati Jagran" on 01.11.2025 from 08:00 PM to 04:00 AM

Memo.

Please refer to your office, dated on 29.09.2025 the subject cited above. In this connection, there is **no objection** from traffic point of view for Maa Bhagwati Jagran" in Anand Vihar Foot over Bridge near in gate bus Stand on **01.11.2025 from 08:00 PM to 04:00 AM** in the area of Eastern Range, Traffic.

The permission is subjected to the following terms & condition:-

1. There should be no obstruction to the other road users.
2. That road should not be blocked.
3. That no vehicles will be allowed to park/stop on the main road.
4. The organizers shall made necessary arrangements at their own end.
5. Traffic Marshals should be deployed by organizer to regulate traffic.
6. Organizer will ensure that 2/3rd carriageway is free for traffic movement.
7. If any mishappening caused during the program the organizers are liable for the same.
8. All necessary diversion warning, information and mandatory boards shall be installed at appropriate places for the guidance of general public and various road users regarding traffic circulation etc.
9. Permission from local police, Fire Service and other concerned agencies must be obtained before the commencement of the event/programme at their end.
10. The organizers shall make proper liaising with concerned ACP & TIs and inform them well in advance before starting the Program.
11. NOC will be withdrawn in case of any VVIP movement or any exigency.

Non-compliance of the above mentioned terms & conditions may entail in termination/cancellation/withdrawal of the NOC.


14/10
Dy. Commissioner of Police
Traffic Eastern Range, Delhi

No. _____/SO/DCP/Traffic, Eastern Range, Delhi dated the _____/2025

Copy to:-

1. ACP/T-East and TI/MVC for information and necessary action.
2. SO to Addl.CP/T- Zone-I for information please.

10. This Court further notes that on earlier occasions as well, the petitioner has been allowed to conduct Jagran in the place in question. The same is evident from the perusal of the order dated 11th November, 2022,



passed in W.P.(C) 15536/2022, which is reproduced as under:

“This writ petition has been preferred seeking the following directions:-

“(A) Pass an order directing the respondents to grant permission to the petitioner to organize the Maa Bhagwati Jagran on 12.11.2022 at Anand Vihar foot over bridge near In gate of Anand Vihar ISBT.

(B) Direct the Respondent No. 1 Police to Provide for appropriate number of Police Personnel for the Smooth and peaceful conduct of the Maa Bhagwati Jagaran Scheduled to Take place on 12.11.2022 at Anand Vihar for which the permission has already been granted by the MCD and the Traffic Police.

(C) Pass an order directing the Respondent Delhi Police to Produce before this Hon’ble Court any guidelines/regulation/notification for the regulation of the Religious Functions/Jagrans etc. in terms of the provisions of the Delhi Police act if not so done the same may be formulated so as to ensure that it is known to the Public the regulations that they have to follow during the conduct of such religious functions and processions.

(D) Pass an order directing the Respondent No. 1 i.e., Police to decide the representation of the petitioner organisation granting them permission to conduct the Bhagwati Jagaran on the 12th of November 2022 at Anand Vihar.”

Bearing in mind the fact that the Municipal Corporation of Delhi [MCD] has proceeded to grant permission for the event which is to take place on 12 November 2022, let the competent authorities of that body liase with the Delhi Police and ensure the adoption of such measures as may be deemed necessary and appropriate.

Accordingly and subject to the aforesaid observation, the writ petition, along with pending application, shall stand disposed of.”

11. Accordingly, following directions are issued:

- (i) The petitioner shall be allowed to conduct a Jagran at the area in question, i.e., near the *Foot Over Bridge, In-Gate, Bus Depot, Delhi* on Saturday, i.e., 01st November, 2025 from 09:00 PM to 04:00 AM.
- (ii) The petitioner shall comply with all the requisite compliances, as



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indicated by the Delhi Traffic Police as well as the Delhi Fire Service.

(iii) The petitioner shall ensure that sanitary conditions are maintained in the area.

(iv) At the time of closing of the Jagran ceremony, the petitioner shall ensure that the area is cleaned and all the temporary structures are duly removed from the area.

12. With the aforesaid directions, the present writ petition, along with the pending application, stands disposed of.

13. *Dasti* under Signatures of the Court Master.

MINI PUSHKARNA, J

OCTOBER 31, 2025/KR